NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) 38/ NCLT/AHM 2017 In CA(CAA) No. 4/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

Name of the Company:

Welspun Energy Pvt. Ltd.

Giriraj Renewables Pvt. Ltd. (Joint Application)

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Dhamishla Raual

Roual & Kawal

Perstano.

Marial

2

<u>ORDER</u>

Learned Advocate Ms. Dharmistha Raval present for Petitioners.

Proof of service of notices on statutory authorities filed.

Report of the chairman filed on 25.04.2017.

This petition is filed on 25.04.2017.

Representation of Regional Director filed.

No other representation received from statutory authorities.

Heard Learned Counsel for Petitioner.

Petition is admitted.

Date of hearing is fixed as 22.05.2017.

Petitioner is directed to advertise the notice of hearing in "Indian Express Ahmedabad Edition and Sandesh Ahmedabad Edition" not less than 10 days before the date of hearing calling for objection from public.

Issue notice to Regional Director informing the date of hearing.

List the matter on 22.05.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 3rd day of May, 2017.